

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.207
CP(IB)/234(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India
V/s
Arpit Malvik Hathi
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on: 24/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurabh Rachchh, Adv. for Mr. Biju Nair, Adv.
Resolution Professional : None
For the Respondent :

ORDER

Proxy counsel for the applicant submitted that they have served the notice upon corporate debtor, Financial Creditor and personal guarantor. He is directed to serve copy of report upon respondent, Financial Creditor and Corporate Debtor.

List the matter on 06.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)